

11th SESSION

HARYANA VIDHAN SABHA

BULLETIN NO. 10

Thursday, the 15th March, 2018

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Thursday, the 15th March, 2018 from 10:00 A.M. to 2.23 P.M.)

I. WELCOME TO THE FORMER MINISTER OF HARYANA.

At the outset, the Parliamentary Affairs Minister welcomed Shri Ran Singh Maan, former Minister of Haryana, who was sitting in the V.I.Ps' Gallery to witness the proceedings of the House.

II. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	9		-	30

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: 04

III. CONGRATULATIONS ON THE BIRTHDAY OF THE HEALTH MINISTER SHRI ANIL VIJ.

During the Question Hour, the Parliamentary Affairs Minister congratulated the Health Minister Shri Anil Vij on his birthday.

IV. WELCOME TO THE PROFESSORS AND STUDENTS OF D.A.V.COLLEGE, SADHAURA, DISTRICT YAMUNANAGAR.

During the Question Hour, the Parliamentary Affairs Minister welcomed the Professors and Students of D.A.V. College, Sadhaura, District Yamunanagar, who were sitting in the Visitors' Gallery to witness the proceedings of the House.

V. MOTION UNDER RULE 15

The Parliamentary Affairs Minister moved-

That the proceedings on the items of Business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

The motion was put and carried.

VI. MOTION UNDER RULE 16

The Parliamentary Affairs Minister moved-

That the Assembly at its rising this day shall stand adjourned sine die.

The motion was put and carried.

VII. PAPERS LAID ON THE TABLE OF THE HOUSE

The Parliamentary Affairs Minister laid papers at Sr. No. 1 & 2 on the Table of the House.

VIII. RAISING THE VARIOUS MATTERS

Sardar Jaswinder Singh Sandhu, a Member from the Indian National Lok Dal raised the matter of kidnapping and murder of three children of Sarsa village in his constituency on 19th November, 2017 and demanded that the C.B.I. inquiry should be conducted in this matter.

He further raised the another matter of murder of two children of Jhansa village in his Constituency and also demanded that the C.B.I. inquiry should be conducted in this regard also.

Shri Ravinder Baliara, a Member from the Indian National Lok Dal raised the matter regarding working of HSSC. He further stated that the day when the Panchkula violence was happened, three employees of the HSSC were working in the office. He alleged that these employees were tempering with the OMR Sheets. He further demanded that the inquiry should be conducted in this regard.

Smt. Kiran Choudhry, Leader of the Congress Legislature Party raised the matter regarding non procurement of mustard crop in Haryana particularly in the areas of jui and Tosham in District Bhiwani. She further demanded that concerned Minister should pass the order to the department for purchasing the mustard crop so that the farmers may not suffer.

The Agriculture Minister assured the House that the Government will purchase the whole mustard crop of the farmers.

Shri Parminder Singh Dhull, a Member from the Indian National Lok Dal raised the matter of various irregularities committed in the Haryana Board of School Education. Smt. Kiran Choudhry, M.L.A. also supported the views expressed by Shri Parminder Singh Dhull.

The Education Minister clarified the position in this regard and assured the House that if any evidence will be provided then the Government is ready to pass an order for vigilance probe.

Shri Parminder Singh Dhull raised the matter of corruption/scam in the areas of Palwal, Hisar, Nuh and Jind Districts of DHBVN. He demanded from the Government that a vigilance probe should be made in this regard.

Shri Karan Singh Dalal, a Member from the Indian National Congress Party raised the issue of connectivity of Palwal Aligarh Road with Kundli-Ghaziabad-Palwal Express Highway. A letter has already been written by the Chief Minister to Shri Nitin Gadkari, Union Surface Transport Minister over this issue but the reply has not received so far, so he demanded that the meeting with Shri Nitin Gadkari should be fixed as early as possible so that the people may not suffer.

The Parliamentary Affairs Minister informed the House that the Government hopes that the meeting will be held before 25th March, 2018.

Shri Balwan Singh Daulatpuria, a Member from the Indian National Lok Dal raised the matter of transfers of 154 Guest Teachers in his constituency and demanded that these Guest Teachers must be given the postings in their home districts only.

The Parliamentary Affairs Minister asked the Member to provide the list of these Guest Teachers so that the Government can look into the matter.

Smt. Geeta Bhukkal, a Member from the Indian National Congress Party raised the matter of the demands of the extension Lecturers and demanded that the Government should look into the matter seriously.

The Parliamentary Affairs Minister clarified the position in this regard.

Shri Parminder Singh Dhull, M.L.A. raised the matter of demands of contractual employees of the State and demanded that the wages should be

given to them on the pattern of equal work and equal pay as the Supreme Court has already passed an order in this regard.

Shri Ram Chand Kamboj, a Member from the Indian National Lok Dal raised the matter of transfer policy of PGTs who had joined in May, 2017 and demanded that the Government should look into the matter in this regard.

IX. WELCOME TO THE FORMER MEMBER OF THE HARYANA VIDHAN SABHA.

During the Zero Hour, the Parliamentary Affairs Minister welcomed Shri Jagjit Singh Sangwan, former Member of Haryana Vidhan Sabha, who was sitting in the V.I.Ps' Gallery to witness the proceedings of the House.

X. PRESENTATION OF REPORTS OF THE ASSEMBLY COMMITTEES.

The Speaker, with the permission of the House, permitted the Chairpersons of various Committees to present the reports of the Committees as under:-

- (i) The Chairperson (Smt. Santosh Chauhan Sarwan) of the Committee on Subordinate Legislation presented the Forty Sixth Report of the Committee on Subordinate Legislation for the year 2017-2018.
- (ii) The Chairperson (Shri Gian Chand Gupta) of the Committee on Public Accounts presented the Seventy Fifth Report of the Committee on Public Accounts for the year 2017-2018 on the Reports of the Comptroller and Auditor General of India for the year ended 31st March, 2013 on Social, General and Economic Sectors (Non-Public Sectors Undertakings), State Finance and Revenue Sector.
- (iii) The Chairperson (Shri Gian Chand Gupta) of the Committee on Public Accounts presented the Seventy Sixth Report of the Committee on Public Accounts for the year 2017-2018 on the Appropriation Accounts/Finance Accounts of the Haryana Government for the years 2011-12, 2012-13, 2013-14, 2014-15 and 2015-16.

- (iv) The Chairperson (Shri Gian Chand Gupta) of the Committee on Public Accounts presented the Seventy Seventh Report of the Committee on Public Accounts for the year 2017-2018 on the Reports of the Comptroller and Auditor General of India for the year ended 31st March, 2015 on Social, General and Economic Sectors (Non-Public Sectors Undertakings) and State Finances.
- (v) The Chairperson (Shri Parminder Singh Dhull) of the Committee on Government Assurances presented the Forty Seventh Report of the Committee on Government Assurances for the year 2017-2018.
- (vi) The Chairperson (Shri Ghan Shyam Dass) of the Committee on Petitions presented the Eighth Report of the Committee on Petitions for the year 2017-2018.
- (vii) The Chairperson (Shri Mool Chand Sharma) of the Committee on Public Undertakings presented the Sixty Fourth Report of the Committee on Public Undertakings for the year 2017-2018 on the report of the Comptroller and Auditor General of India on Public Sector Undertakings (Economic and Social Sectors) for the year ended 31st March, 2013 and 2014.
- (viii) The Chairperson (Smt. Prem Lata) of the Committee on Estimates presented the Forty Sixth Report of the Committee on Estimates for the year 2017-2018 on the Budget Estimates for 2016-2017 Industries and Commerce Department.
- (ix) The Chairperson (Shri Balwant Singh) of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes presented the Forty First Report of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2017-2018 on reservation/representation of Scheduled Castes, Scheduled Tribes and Backward Classes in Social Welfare Department, Education Department, Local Bodies Department, P.W. (B &R) Department and Health Department and action taken by the Government on recommendations contained in its Fortieth Report.

- (x) The Chairperson (Shri Aseem Goel) of Local Bodies and Panchayati Raj Institutions presented the Eleventh Report of the Committee on Local Bodies and Panchayati Raj Institutions for the year 2017-2018 Report on the Audit and Inspection Notes on the Accounts of Zila Parishad, Sonapat for the period from April, 2015 to March, 2016 and Panchyat Samiti, Ambala-I for the period from April, 2013 to March, 2016 Audited by the Director, Local Audit, Haryana.
- (xi) The Chairperson (Shri Aseem Goel) of Local Bodies and Panchayati Raj Institutions presented the Twelfth Report of the Committee on Local Bodies and Panchayati Raj Institutions for the year 2017-2018 Report on the Audit and Inspection Notes on the Accounts of Municipal Corporation, Panipat, Municipal Corporation, Ambala and Municipal Corporation, Palwal for the period from April, 2015 to March, 2016 Audited by the Director, Local Audit, Haryana.
- (xii) The Chairperson (Shri Umesh Aggarwal) of the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services presented the Third Report of the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services for the year 2017-2018 on Education and Health Services Department.
- (xiii) Shri Kulwant Ram Bazigar, a Member of the Subject Committee on Public Health, Irrigation, Power and Public Works (B & R) presented the Fifth Report of the Committee on Subject Committee on Public Health, Irrigation, Power and Public Works (B & R) for the year 2017-18.

XI. WELCOME TO THE PROFESSOR AND STUDENTS OF DR. B.R. AMBEDKAR COLLEGE, KAITHAL.

During the presentation of the Reports of Committees, the Parliamentary Affairs Minister welcomed the Professor and Students of Dr. B.R. Ambedkar College, Kaithal, who were sitting in the Visitors' Gallery to witness the proceedings of the House.

XII. LEGISLATIVE BUSINESS

1. The Haryana Appropriation (No. 2) Bill, 2018

At 11:35 A.M., the Finance Minister introduced the Haryana Appropriation (No. 2) Bill, 2018 and also moved-

That the Haryana Appropriation (No. 2) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, the Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

Shri Zakir Hussain, a Member from the Indian National Lok Dal, spoke for 1 minute.

The motion was put and carried.

2. The Maharishi Balmiki Sanskrit University, Kaithal Bill, 2018.

At 11:38. A. M. the Education Minister introduced the Maharishi Balmiki Sanskrit University, Kaithal Bill, 2018 and moved-

That the Maharishi Balmiki Sanskrit University, Kaithal Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1, was put and carried.

Clauses 2 to 35 were put together and carried.

The Schedule, Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Education Minister by way of reply, spoke for 1 minute.

The Education Minister moved-

That the Bill be passed.

Smt. Geeta Bhukkal, a Member from the Indian National Congress Party, spoke for 2 minutes.

The motion was put and carried.

3. The Haryana State Higher Education Council Bill, 2018.

At 11:41 A.M., the Education Minister introduced the Haryana State Higher Education Council Bill, 2018 and moved-

That the Haryana State Higher Education Council Bill be taken into consideration at once.

Shri Ravinder Baliara, a Member from the Indian National Lok Dal, spoke for 5 minutes.

Smt. Geeta Bhukkal and Dr. Raghuvir Singh Kadian, Members from the Indian National Congress Party, spoke for 3 minutes and for a while respectively.

The Education Minister by way of reply, spoke for 3 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and carried.

Clauses 2 to 25 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Education Minister moved-

That the Bill be passed.

The motion was put and carried.

4. The Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Bill, 2018.

At 11:56 A.M., the Parliamentary Affairs Minister introduced the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Bill, 2018 and moved-

That the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 4, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

5. University of Health Sciences, Karnal (Amendment) Bill, 2018.

At 11:59 A.M., the Health Minister introduced the University of Health Sciences, Karnal (Amendment) Bill, 2018 and moved-

That University of Health Sciences, Karnal (Amendment) Bill be taken into consideration at once.

Smt. Geeta Bhukkal a Member from the Indian National Congress Party, spoke for 1 minute.

The Health Minister by way of reply, spoke for 1 minute.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 8 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Health Minister moved-

That the Bill be passed.

The motion was put and carried.

6. The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill, 2018.

At 12:04 P.M., the Urban Local Bodies Minister introduced the Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill, 2018 and moved-

That the Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1, Clause 2, Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies Minister moved-

That the Bill be passed.

The motion was put and carried.

7. The Haryana Municipal Street Vendors (Protection of Livelihood and Regulation of Street Vending) Repeal Bill, 2018.

At 12:07 P.M., the Urban Local Bodies Minister introduced the Haryana Municipal Street Vendors (Protection of Livelihood and Regulation of Street Vending) Repeal Bill, 2018 and moved-

That the Haryana Municipal Street Vendors (Protection of Livelihood and Regulation of Street Vending) Repeal Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies Minister moved-

That the Bill be passed.

The motion was put and carried.

8. The Haryana Urban Development Authority (Amendment) Bill, 2018.

At 12:10 P.M., the Parliamentary Affairs Minister introduced the Haryana Urban Development Authority (Amendment) Bill, 2018 and moved-

That the Haryana Urban Development Authority (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 6 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

9. The Criminal Law (Haryana Amendment) Bill, 2018.

At 12:12 P.M., the Parliamentary Affairs Minister introduced the Criminal Law (Haryana Amendment) Bill, 2018 and moved-

That the Criminal Law (Haryana Amendment) Bill be taken into consideration at once.

Smt. Kiran Choudhry, Smt. Geeta Bhukkal and Shri Karan Singh Dalal, Members from the Indian National Congress Party, spoke for 04, 07 and 08 minutes, respectively.

Shri Parminder Singh Dhull, a Member from the Indian National Lok Dal, spoke for a while.

The Transport Minister and the Urban Local Bodies Minister spoke for 02 and 05 minutes, respectively.

The Chief Minister also spoke for 3 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and carried.

Clauses 2 to 19 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed unanimously.

Shri Karan Singh Dalal, a Member from the Indian National Congress Party spoke for a while.

Shri Jaswinder Singh Sandhu, a Member from the Indian National Lok Dal spoke for a while.

The Parliamentary Affairs Minister by way of reply, spoke for one minute.

The motion was put and carried.

XIII. WELCOME TO THE M.L.A. OF AAM AADMI PARTY.

During the Legislative Business, the Parliamentary Affairs Minister welcomed Sardar Kulwant Singh Pandhori, M.L.A. of the Aam Aadmi Party, who was sitting in the V.I.Ps' Gallery to witness the proceedings of the House.

XIV. INTIMATION BY THE CHIEF MINISTER

The Chief Minister informed the House that the Haryana Staff Selection Commission has declared the result of the 380 posts of Multi Purpose Health Workers and 6134 posts of the Clerks recently. All the successful candidates are being informed by the email or SMS in this regard. He also clarified about the reservation policy under outsourcing jobs. He also informed the House that Government has fixed Matric qualification for all the Group 'D' Posts except Chowkidar and Sweeper-cum-Chowkidar and interviews in these posts have been abolished. He further informed the House that all the vacant posts of Group 'D' will be filled up as early as possible.

XV. RESUMPTION OF LEGISLATIVE BUSINESS

10. The Haryana Group D Employees (Recruitment and Conditions of Service) Bill, 2018.

At 01:05 P.M., the Parliamentary Affairs Minister introduced the Haryana Group D Employees (Recruitment and Conditions of Service) Bill, 2018 and moved-

That the Haryana Group D Employees (Recruitment and Conditions of Service) Bill be taken into consideration at once.

Dr. Raghuvir Singh Kadian, Shri Karan Singh Dalal and Smt. Geeta Bhukkal, Members from the Indian National Congress Party, spoke for 03, 06 and 02 minutes, respectively

Shri Kehar Singh, a Member from the Indian National Lok Dal spoke for 1 minute.

Shri Tek Chand Sharma, an Independent Member spoke for 02 minutes.

The Chief Minister by way of reply, spoke for 05 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1, Sub Clause 3 of Clause 1 were put together and carried.

Clauses 2 to 26 were put together and carried.

Schedule I & II, Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

11. The Haryana Municipal (Amendment) Bill, 2018.

At 01:29 P.M., the Urban Local Bodies Minister introduced the Haryana Municipal (Amendment) Bill, 2018 and moved-

That Haryana Municipal (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 6 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies Minister moved-

That the Bill be passed.

The motion was put and carried.

12. The Haryana Municipal Corporation (Amendment) Bill, 2018.

At 1:32 P.M., the Urban Local Bodies Minister introduced the Haryana Municipal Corporation (Amendment) Bill, 2018 and moved-

That the Haryana Municipal Corporation (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 7 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies Minister moved-

That the Bill be passed.

Shri Karan Singh Dalal, a Member from the Indian National Congress Party, spoke for a while.

The Urban Local Bodies Minister by way of reply, spoke for a while.

The motion was put and carried.

13. The Haryana Re-Appropriation Bill, 2018.

At 1:36 P.M., the Finance Minister introduced the Haryana Re-Appropriation Bill, 2018 and moved-

That the Haryana Re-Appropriation Bill be taken into consideration at once.

Shri Karan Singh Dalal, a Member from the Indian National Congress Party, spoke for a while.

The Finance Minister by way of reply, spoke for one minute.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

14. The Haryana Kisan Kalyan Pradhikaran Bill, 2018.

At 1:41 P.M., the Agriculture Minister introduced the Haryana Kisan Kalyan Pradhikaran Bill, 2018 and moved-

That the Haryana Kisan Kalyan Pradhikaran Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-Clause 2 of Clause 1, Sub-Clause 3 of Clause 1 were put together and carried.

Clauses 2 to 38 were put together and carried.

Sub-Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Agriculture Minister moved-

That the Bill be passed.

Shri Parminder Singh Dhull, Shri Kehar Singh, Shri Hari Chand Midha and Shri Ravinder Baliyala, Members from the Indian National Lok Dal, spoke for 4 and 3 minutes, for a while and 1 minute, respectively.

Shri Karan Singh Dalal, a Member from the Indian National Congress Party, spoke for 1 minute.

The Agriculture Minister by way of reply, spoke for 3 minutes.

The motion was put and carried.

15. The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill, 2018.

At 2.00 P.M., the Parliamentary Affairs Minister introduced the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill, 2018 and also moved-

That the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 3 were put together and carried.

Clause 4

The following amendment given Notice of by the Parliamentary Affairs Minister was read and moved –

“In (ii) of Section 7 C of Clause 4 of the Principal Act, in the first line, for the words “Railway Coupons”, the words “Special Travelling Allowance” be substituted.”

Shri Jai Parkash, an Independent Member, spoke for 1 minute

Shri Zakir Hussain, a member from the Indian National Lok Dal, spoke for 1 minute.

Shri Karan Singh Dalal, a member from the Indian National Congress Party, spoke for a while.

The Chief Minister, also spoke for 8 minutes.

The amendment was put and carried.

Clause 4, as amended, was put and carried.

The Schedule I and II, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill, as amended, be passed.

The motion was put and carried.

XVI. RAISING THE VARIOUS MATTERS.

Shri Parminder Singh Dhull, a Member from the Indian National Lok Dal raised the matter regarding to provide the Wi-Fi system in the M.L.As. Hostel, Chandigarh.

He also raised the matter regarding to provide the Haryana News Channels on Television, which are installed in the rooms of the M.L.As. Hostel.

He further raised the matter regarding the extension of the sitting of the House so that the Members can participate more and more on the discussion at the various issues in the House.

The Deputy Speaker assured the Member that the Administration of the Haryana Vidhan Sabha will look into the matters raised by him.

XVII. THANKS BY THE CHIEF MINISTER, SARDAR JASWINDER SINGH SANDHU, A MEMBER FROM THE INDIAN NATIONAL LOK DAL AND BY THE DEPUTY SPEAKER

Before the House was to adjourn sine die, the Chief Minister and the Deputy Speaker thanked all the Members of the House for their cooperation extended to them for the smooth conducting of the proceedings of the

House. They also thanked the Press representatives, Government Officers/officials of Haryana Vidhan Sabha Secretariat for their cooperation extended to them during the present Session.

Sardar Jaswinder Singh Sandhu, a Member from the Indian National Lok Dal also thanked the Speaker for the smooth functioning of the House.

The Deputy Speaker occupied the Chair from 01:06 P.M. to till the sine die adjournment of the House.

The Sabha then adjourned sine die.

CHANDIGARH
The 15th March, 2018.

SECRETARY

